

West Block No.2, R.K.Puram, New Delhi

Date of hearing: 19.07.2017

Appeal No. E/1911, 2285, 2286/2012-EX[DB]

M/s. Emsar India Pvt. Ltd.
Shri Narinder Manghani, Director,
Shri Hansraj Manghani, MD ... Appellant

C.C.E. Jaipur ... Respondent

Present None for the appellant
Present Shri R.K. Mishra, DR for the respondent

Hon'ble Mr. V. Padmanabhan, Technical Member

Per Justice (Dr.) Satish Chandra:

Notice sent by the registry was duly served.

2. It seems that the assessee is not interested in pursuing his appeal.

3. It may mention that as per the maxim VIAILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.
4. In view of the above, the appeal is dismissed for default.

[Dictated and Pronounced in the open court]

(V. Padmanabhan)
Technical Member

(Justice Dr. Satish Chandra)
President

Bhanu